



2026:AHC:50475-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19430 of 2025

Union of India and 2 others

.....Petitioner(s)

Versus

Santosh Kumar Sharma and another

.....Respondent(s)

Counsel for Petitioner(s)	: S.P. Singh (A.S.G.I.) with Vivek Kumar Singh
Counsel for Respondent(s)	: Kalendra Prasad, Dharmendra Kumar

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This writ petition is directed against order dated 26.11.2025 passed by the Central Administrative Tribunal, Allahabad Bench, Allahabad in Contempt Petition No.56 of 2024 in Original Application ('OA') No.189 of 2008, wherein the Tribunal had directed that if the directions given by it on the said date as well as the directions given in OA were not complied with and the compliance affidavit was not filed, the Competent Authority shall appear in person or through VC to explain the facts and the next date fixed was 06.01.2026.
2. Counsel for the respondents points out that when the matter came up before the Tribunal on 06.01.2026, on a submission made on behalf of the petitioners herein that the formality for reconsideration of respondents candidature had been completed and the candidature would be considered in the next CRC meeting to be held on 19.01.2026 and 20.01.2026, the petition was adjourned to 26.02.2026 for filing of compliance affidavit.
3. On 26.02.2026, on the request of counsel for the petitioners herein, the matter has been ordered to be listed on 25.03.2026 to enable the counsel to bring on record the minutes of CRC meeting.
4. It is submitted that as the order dated 26.11.2025 challenged in the present writ petition has not been enforced by the Tribunal on a few dates on account of prayer made by the petitioners, the present writ petition has been rendered infructuous.

5. Counsel for the petitioners submits that the needful in terms of the directions passed by the Tribunal on 26.02.2026 would be done by the petitioners and in case the petitioners have any fresh cause of action, they may be permitted to take recourse in accordance with law.

6. In view of the above fact-situation, the present writ petition, on account of the subsequent events, is **dismissed** as having become infructuous, with liberty to the petitioners to take recourse, in case any fresh cause of action arises, in accordance with law.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 12, 2026

AHA/Jyotsana